

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) and (b) Government have seen the news-item but no specific mention was made by Director General, B S F, about involvement of six families in smuggling activities on Punjab border and their assets and properties. What Director General B.S.F. had stated was that the entire smuggling operations were organised by a handful of persons.

(c) The Customs field formations on the Indo-Pak border remain vigilant. The preventive and Intelligence machinery of the Customs Department in the region has been reinforced in terms of manpower and equipment. In addition, appropriate antismuggling measures are taken in close co-ordination with the concerned Central and State Government authorities. The matter is kept under constant review for appropriate action.

Funds for Development of Tribal Areas

4786. SHRI GIRIDHAR GOMANGO: Will the Minister of FINANCE be pleased to state:

(a) Whether the Eighth Finance Commission has recommended funds for the development of tribal areas and socio-economic upliftment of the tribals under the first proviso to Article 275 of the Constitution;

(b) if so, the total funds suggested for tribal areas and distributed to the concerned States;

(c) whether this fund will flow from consolidated fund of India or from Government's Budget Funds; and

(d) if not, the reasons thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Under the terms of reference for the 8th Finance Commission, the Commission was required to make recommendations as to the principle which should govern

the grants-in-aid of revenues of the States out of the consolidated fund of India and the sums to be paid to the States which are in need of assistance by way of grant-in-aid of their revenue under article 275 of the Constitution for purposes other than those specified in the provisos to clause (1) of that article. The Ministry of Home Affairs have made the following provisions under Demand No. 55 in their Budget for 1984-85 for the purposes mentioned in the provisos to the Article 275.

D.2(1)—Grants under provisos to article 275(1) of the Constitution.

D.2(1) (I)—Schemes under provisos to Article 275(1) of the Constitution (Charged Rs. 20 crores.

D.1(1)(1) Grants to Assam Government Under clause (a) of the second proviso to article 275(1) of the Constitution (Charged) Rs. 13.33 lakhs.

The Finance Commission provided grants for upgradation of Tribal administration and Article 275 (2) of the Constitution. The Commission had recommended a total grant of Rs. 27.19 crores for the five years period 1984-85 to 1988-89 for upgradation of standards of tribal administration in the States. The Government have accepted the recommendations of the Commission for four years commencing from 1st day of April, 1985. The relatable grant for this period would be Rs. 81 318 crores.

(c) The funds mentions above will be charged on the Consolidated Fund of India.

(d) Does not arise.

घाटवे वित्त आयोग की सिफारिश के अनुसार 'मार्जिन' राशि के आबंटन हेतु अपनाया गया मान दण्ड

4787. श्री वृद्धि चन्द्र जैन : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :